

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 914/2016

(Arising out of impugned final judgment and order dated 21-04-2015 in CRLAP No. 2977/2007 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

(IA No. 1949/2016 - EXEMPTION FROM FILING O.T.)

Date : 04-10-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ankit Goel, AOR
Mr. Birendra Kumar Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As per office report, respondents are served but have not entered appearance.

Issue bailable warrants in a sum of Rs. 10,000/- (Rupees Ten Thousand) with one surety of the like amount, to ensure appearance of the respondent(s) before this Court. Bailable warrants will be served through Station House Officer of the concerned Police Station.

List on 15th November, 2021.

(SONIA BHASIN)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER